

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 32125/2026

[Arising out of impugned final judgment and order dated 04-05-2026 in WRITC No. 28694/2024 passed by the High Court of Judicature at Allahabad]

SANTOSH KUMAR SINGH

Petitioner(s)

VERSUS

ARVIND GUPTA & ANR.

Respondent(s)

IA No. 164913/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 164914/2026 - EXEMPTION FROM FILING O.T.

IA No. 165969/2026 - INTERVENTION/IMPLEADMENT

IA No. 164912/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 22-06-2026 This matter was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
(PARTIAL COURT WORKING DAYS BENCH)For Petitioner(s) : Dr. Harshvir Pratap Sharma, Sr. Adv.
Mr. Tejas Patel, AOR
Mr. Akul Krishnan, Adv.
Mr. Aditya Vikram Singh, Adv.
Ms. Sakshi Apurva, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E RLearned senior counsel for the petitioner sought
permission to withdraw the Special Leave Petition.

His submission is placed on record.

Special Leave Petition is dismissed as withdrawn.

Pending application(s), if any, including permission
to file Special Leave Petition shall stand disposed of.(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)(DIVYA BABBAR)
COURT MASTER (NSH)